

**Central Administrative Tribunal
Principal Bench**

**RA No.166/2016
in
OA No.2388/2013**

New Delhi, this the 19th day of August, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Jai Prakash Indora ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the judgment under review as also the grounds of review. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation.

**(K. N. Shrivastava)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/as/